

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 293 OF 2017 &  
IA NO. 758 OF 2017**

**Dated: 9<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s Indsil Hydro Power and Manganese Limited ..... Appellant(s)  
Vs.  
Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Rhea Luthra  
Ms. Parichita Chowdhary

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

**ORDER**

All the respondents have been served and affidavit of service is filed.

Admit. Learned counsel for the respondents may file reply on or before 07.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **14.03.2018.**

**(Justice N. K. Patil)  
Judicial Member**

*ts/mk*

**(I.J. Kapoor)  
Technical Member**